

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 3184
TO BE ANSWERED ON 21.03.2017

Forests Guards

3184. DR. MAMTAZ SANGHAMITA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware that combating poaching is a serious threat for the life of forest workers namely forest guards and even rangers;
- (b) whether the Government is likely to allow the use of arms by forest officers at the time of encounter with poachers; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

- (a), (b) & (c) Threat to the life of forest workers namely forest guards and rangers while combating poachers cannot be ruled out. Management of Protected Areas and its administrative matter is the responsibility of the concerned State/Union Territory Governments. The State Governments use various provisions of law including use of arms to combat poaching. The use of fire arms is however, regulated by the Indian Arms Act and relevant sections of the Indian Penal Code and Criminal Procedure Code.
